

- (iv) The National Service Act has recently been passed which contains a provision to the effect that Graduate Engineers aged thirty years or less shall have a liability to be called up for National service for a period of not more than four years.

It is regretted that while giving an answer to Unstarred Question No. 4379 on 14th December, 1972, in the House, a mistake occurred in reply to part (c) of the question that in place of the words 'more students', the words 'Engineering Graduates' were mentioned. When a similar Unstarred Question No. 1665 came up for answer in the Rajya Sabha on the 23rd March, 1973, I had the occasion to see the answer given to the earlier question mentioned above and noticed the error. Having detected the error, I have come up to the House to correct it.

CORRECTION OF ANSWER TO USQ NO. 5165 DATED 29-7-73 RE. THE PURCHASE OF LIME STONE FOR ROURKELA STEEL PLANT

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUBODH HANSDA): After Unstarred Question No. 5165 was replied to on 29-3-73 a communication was received from the Rourkela Steel Plant stating that some 2,000 tonnes of blast furnace grade limestone were also being purchased by them from private sources to take care of certain operational eventualities when it would be difficult to depend solely on limestone moved by rail from captive mines.

2. When a similar question was asked in the Rajya Sabha 11th May, 1973 and the reply for it was being prepared it came to the notice of the Ministry that the plant had not given all the relevant information in the first instance in reply to that Lok Sabha question of 29th March, 1973

and the subsequent communication received contained information about the purchase of a small quantity of 2,000 tonnes from a private source.

3. Unfortunately, the above additional information was not communicated through oversight to the Lok Sabha Secretariat subsequently before the end of the last session.

While answering a question in the Rajya Sabha on 11th May, 1973 it was found that the reply given to Lok Sabha Unstarred Question No. 5165 of 29th March, 1973 was incomplete. To complete reply, the following may be added between the second and third sentences of that reply:—

"The Rourkela Steel Plant also purchased a small quantity of 2,000 tonnes per month of BF grade limestone from private sources to take care of certain operational eventualities, when it would be difficult to depend solely on limestone moved by rail from captive sources."

12.04 hrs.

RE. ALLEGED SUPPRESSION OF CIVIL LIBERTIES IN HARYANA AND WEST BENGAL

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, I gave an adjournment motion on West Bengal.

MR. SPEAKER: I have not allowed it. I have called Prof. Madhu Dandavate on the Calling Attention. (Interruptions)

MR. SPEAKER: I cannot allow any motion on a State matter. I request you all not to compete with each other in shouting.

(Interruptions)

MR. SPEAKER: No suggestion on any matter which concerns States.

(Interruptions)

अध्यक्ष महोदय : हरयाने में जो कुछ हुआ है उस की सेटल गवर्नमेंट पर क्या जिम्मेदारी है ? वह हरयाना गवर्नमेंट ने किया है तो उस का यहां कैसे आगमा ?

(Interruptions)

MR. SPEAKER: The courts are there; you may go to the courts. Parliament is not sitting here to perform judicial functions.

(Interruptions)

अध्यक्ष महोदय . कोई हराने की बात कर रहा है, कोई वेस्ट बगल की बात कर रहा है, यह सब यहाँ कैसे आ सकता है ?

(Interruptions)

SHRI PILOO MODY (Godhra): We had a most unusual thing which happened a few days ago. We have had one of the two surviving Gandhians in this country who spent their whole lives in the pursuit of non-violence arrested on the ground that he was likely to create violence.

MR. SPEAKER: Who arrested them—Haryana Government or Central Government? I must be sure whether you are raising a relevant question.

श्री अटल बिहारी वाजपेयी (त्राविगर): अध्यक्ष जी, अगर किसी राज्य में संविधान के प्रावीण्य के अनुसार हुकूमत नहीं चलती हो तो क्या यह सदन साइलेट स्पेक्टर रहेगा, क्या संविधान की हत्या हो जाने दी जायेगी और व्यक्तिगत स्वाधीनता को समाप्त होते देखा जायेगा।

अध्यक्ष महोदय : अगर संविधान की हत्या होती है और कोई गैर-कानूनी बात होती है तो अदालत के पास जाइये।

श्री अटल बिहारी वाजपेयी . सबसे बड़ी अदालत तो यही है।

MR. SPEAKER: We cannot take up here each and every question. Some arrests are being made by Haryana Government and you are bringing it in Parliament. How can I allow it? (Interruptions).

SHRI S. M. BANERJEE (Kanpur): On a point of order. Sir, your contention is that it is a State subject. There are Central Government employees in railways and posts and telegraphs department who are bound to join this bandh... (Interruptions).

MR. SPEAKER: There is no point of order.... (interruptions).

SHRI SHYAMNANDAN MISHRA (Begusarai): Our country has adopted a Constitution. We have taken oath to uphold the Constitution. The basic freedoms, the civil liberties are very fundamental to the functioning of democracy. If the civil liberties are being suppressed in some parts of the country, what is the duty of this Parliament of India? Sir, you were pleased to say that it is a State matter and that it cannot be taken notice of by Parliament. If that is your ruling, then the Parliament of India cannot function.. (Interruptions) I am referring to both Bengal and Haryana. Could there be a more glaring proof of the suppression of civil liberties than that a votary of non-violence like Acharya Kripalani was not allowed... (Interruptions).

MR. SPEAKER: There is no point of order. If something happens in Haryana and you launch a *morcha*, how is the Central Government coming into the picture? I cannot allow it. If instead of arresting you the Haryana Government had welcomed you, you would not have come here.

SHRI ATAL BIHARI VAJPAYEE: We were arrested.

MR. SPEAKER: That is what I said. If you went to Haryana against the policy or legal prohibition of the Haryana Government, what had Parliament to do with that? (Interruptions).

SHRI PILOO MODY: May I ask you whether the Haryana Government is competent to stop us from going to Haryana? (Interruptions)

[Shri Piloo Mody]

According to your explanation, the Haryana Government is competent to stop us from going to Haryana.

MR. SPEAKER: If they stop you illegally, if they arrest you illegally, the courts are there. *(Interruptions)*.

SHRI PILOO MODY: There is the Maintenance of Internal Security Act which is being indiscriminately used. *(Interruptions)*.

MR. SPEAKER: Kindly sit down. If Mr. Piloo Mody starts speaking, you say, "No. He should sit down and allow others to speak." If another Member starts speaking, you say, he should sit down and allow Mr. Piloo Mody to speak. You leave it to me. Mr. Piloo Mody, what happened there related to Haryana and not to the Union Government.

SHRI PILOO MODY: I am talking about the Union Government. The MISA is a Union law. The MISA is applied by the Union Government and it is utilised against political opponents. Innocent students are put in jail under the MISA for having thrown stones or broken a glass pane when the Minister in Parliament and out of Parliament has given a categorical assurance that the MISA will only be used in extreme cases where national security itself is threatened.

MR. SPEAKER: In this particular case, it is used by the State Government and not by the Central Government.

SHRI PILOO MODY: Let me finish. What I am saying is that these repressive measures either through the agency of the State Government... *(Interruptions)*

MR. SPEAKER: This House is not the proper authority to decide about the application of law by States... *(Interruptions)*. What the Haryana Government has done cannot be raised here.

SHRI SHYAMNANDAN MISHRA: Recently, the CRP was sent to settle a factional fight at Alipore Duar between two sections of the ruling Congress... *(Interruptions)*.

SHRI JYOTIRMOY BOSU: Sir, under Central advice and through the planning by Central Intelligence (also the Research and Analysis Wing) and by making use of CRP the West Bengal Government have decided to deny the right to freedom as guaranteed under article 19 (a) and (b) of the Constitution in that the peaceful "bandh call" on 27th July, 1973, given by political organisations opposed to the ruling party to show their resentment on Government policy on high prices... *(Interruptions)*, food scarcity, cut in ration and many other things, is being obstructed in a planned and violent manner by the governmental machinery as well as by mobilisation under Government patronage of violent and armed rowdy people and also by arresting political workers and by raiding trade union and other offices and beating up of their cadre. They have done a similar thing in Karnal. We do not agree to what they were saying in Karnal but we disagree violently that the Government should take the law in their hands. This is a matter which should be debated. The whole parliamentary democracy is in rack and ruin... *(Interruptions)*. You will be done away with; we shall be done away with; this House will be done away with and only Shrimati Gandhi... *(Interruptions)*. The whole parliamentary democracy is being destroyed by Shrimati Indira Gandhi. She is a fascist; she is a dictator. We want a debate on this; otherwise; the House is not going to move... *(Interruptions)*.

SOME HON. MEMBERS rose—

MR. SPEAKER: You are getting up over matters which are not before me and about which I have not allowed anybody. I am passing on to the next item. Shri Madhu Dandavate.

SHRI M. KALYANASUNDARAM (Tiruchirapalli): On a point of order, Sir. You have not given a ruling on Shri Bosu's submission.

MR. SPEAKER: I did not hold it in order. I have already told him.

SHRI M. KALYANASUNDARAM. But you permitted him to speak

MR. SPEAKER. Whatever happens in a State cannot come up here I am sorry, I do not allow it.

SHRI JYOTIRMOY BOSU: Shrimati Indira Gandhi is doing all these things sitting here.

MR. SPEAKER: It cannot be so common that every day you bring forward an adjournment motion

SHRI A. P. SHARMA (Buxar) Bengal Bandh is out and out a political movement. All the workers are not going to respond to it. Whatever Shri Bosu has said regarding West Bengal Government is not at all correct

SOME HAN MEMBERS rose—

MR. SPEAKER: I cannot allow any Member (Interruption).

श्री मधु लियरे (वाका) अध्यक्ष महोदय, आधा घण्टा हो गया मुझे खडे हुए। ऐसी कार्यवाही मैंने कभी नहीं देखी। मैं केवल 80 मंकेण्ड माग रहा हूँ।

अध्यक्ष महोदय किस का कमर है ? मैं काल कर रहा हूँ, प्रोफेसर इडानन को कि अपना काल अटेंशन लाये, लेकिन वह नहीं ला रहे है तो मैं क्या करूँ।

PROF. MADHU DANDAVATE (Rajapur): Sir, I want to use my power of persuasion and not my lung power.... (Interruption).

श्री मधु लियरे अध्यक्ष महोदय, अगर मैं आप की अनुमति ले कर बोलना चाहता हूँ तो क्या आप मुझको मुर्नेवे नहीं, आप मुझ को दो मिनट दे दीजिए और प्वाइंट आफ़ आर्डर भलाऊ कीजिए।

श्री सुरितयार सिंह मलिक (रोहतक) आप मेरी एक बात मुन लीजिए।

SHRI BHOGENDRA JHA (Jainagar). We want a peaceful bandh tomorrow in West Bengal. Nothing happen.

MR. SPEAKER: If anything happens, (Interruptions) the courts are there (Interruptions).

श्री सुरितयार सिंह मलिक मैं यह अर्ज करना चाहता था कि पहली जून को मुझे करनाल मे गिरफ्तार किया गया (व्यवधान)

अध्यक्ष महोदय वह तो मैंने कह दिया (व्यवधान)...

श्री सुरितयार सिंह मलिक मैंने 3 जून को भ्रम्बाला जेल से आप को एक चिट्ठी लिखी (व्यवधान) ...

अध्यक्ष महोदय मुझे एक मिनट मे उन की बात मुन लेने दीजिए।

SHRI JYOTIRMOY BOSU: Kindly ask the Home Minister to make a statement. Let him assure the House that they would do their best to preserve peace.

अध्यक्ष महोदय मैं आपको बतलाऊँ कि शोर करने से और हाउस को डिस्टर्व करने से कैसे काम चलेगा? आखिर यह पार्लियामेंट है, इस के जो क्लक्स आफ़ प्रोसीडर हैं उन मे रहते हुए जो मजबूत आ सकते हैं उन पर आप बहस करें। शांति से मुनें और अपनी बात सुनाये। अगर इसी तरह से चलना है

[अध्यक्ष महोदय]

तो हमारा काम नहीं चल सकता है। यहाँ पर हर एक की बात को सुनना और अपनी बात सुनानी चाहिए।]

श्री अटल बिहारी वाजपेयी आप श्री मुख्तियार सिंह मलिक को सुन रहे थे।

श्री मुख्तियार सिंह मलिक मैं अर्ज कर रहा था कि अम्बाला जेल से मैंने अपने इल्लीगल अरेस्ट और, इल्लीगल डिटेन्शन के बारे में एक नेटर लिखा था।

अध्यक्ष महोदय मुझ को बतलाइये कि क्या था वह।

SHRI BUTA SINGH (Rupar)
They tried to mislead the people and failed. Now they want to mislead the House.

SHRI MUKHTIAR SINGH MALIK:
I want to know from your Secretariat whether that letter was received because it was never acknowledged by your Secretariat or by yourself I was never produced before a Magistrate. I was detained in Ambala jail illegally (Interruptions). मैंने लिखा कि किमी मजिस्ट्रेट के जरिये मेरे क्लामिफि-था केशन के बारे में कोई बात नहीं की गई।

अध्यक्ष महोदय किमको एड्रेन कया थ ?

श्री मुख्तियार सिंह मलिक आप को ही किया था।

श्री अटल बिहारी वाजपेयी : मुझ को ऐसा लगता है कि हरियाणा सरकार ने उस चिट्ठी को रोक लिया है, यहाँ पहुँचने नहीं दिया।

SHRI MUKHTIAR SINGH MALIK:
That letter was despatched through the jail authorities. It has been entered in the despatch register of the Ambala Jail as well. I want to know whether that letter was ever received

by you or by your Secretariat because it was never acknowledged. Today civil liberties in Haryana are being trampled upon. (इयबधान) मैं आप से पूछना चाहता हूँ कि यह मेरा प्रिविलेज है। नहीं कि एक एम.पी. आप को चिट्ठी लिखें और उस का जवाब तक न दिया जाये। हरियाणा गवर्नमेंट सिविल लिबर्टीज को सम्प्रेस कर रही है, आज वह इतनी डिमारलाइज हो गई है कि वह कोई भी कार्रवाई बगैर सी.एम. के पूछे नहीं कर सकती।

दूसरी बात यह है कि हरियाणा के अन्दर पार्लियामेंट के मेम्बर्स के साथ इस किस्म का (इयबधान)

श्री अटल बिहारी वाजपेयी : यह पहले गिरफ्तार किये गये थे, वह मामला उठा रहे है।

SHRI MUKHTIAR SINGH MALIK:
I would insist that you make a thorough inquiry into the matter whether this letter was ever despatched by the Haryana Government or not

अध्यक्ष महोदय 4-6-73 को आप की अरेस्ट हुई है, वह बुलेटिन में भी छापा गया है। (इयबधान)

MR. SPEAKER: These are not points of order.... (Interruptions). I am not allowing you.

(Interruptions)

MR. SPEAKER: Your arrest was duly intimated to me. The following communication addressed to the Speaker, Lok Sabha was received on 14th June 1973.

श्री मुख्तियार सिंह मलिक : आप ने फरमाया था कि यह स्टेट सब्जेक्ट है।

क्या आप चाहते हैं कि हरियाणा को खत्म कर दिया जाये ? क्या आप चाहते हैं कि पार्लियामेंट यहाँ पर एक नमाशायी बन कर बैठी रहे ?

अध्यक्ष महोदय जो स्टेट एडमिनिस्ट्रेशन में होता है वह यहाँ कम आयेगा ?

SHRI MUKHTIAR SINGH MALIK. I am talking of my letter to you from Ambala Jail. It was entered in the register I want to know whether it was received by you. I never got any reply to that (व्यवधान)

अध्यक्ष महोदय अगर मैं एक स्टेट को इज्जात दे दूंगा तो सभी स्टेट्स उस में शामिल कर ली जायेगी। (व्यवधान)

श्री मुस्तियार सिंह मलिक अगर एक कांग्रेस का मैबर इटरफिअर करे तो समझ में आये। यह पीछे जो लावी बैठी हुई है वह एकदम खड़ी हो जाती है। यह इस तरह चमचापन करेगी (व्यवधान)

अध्यक्ष महोदय मुल्क में इतनी स्टेट्स है, उन में अगर कोई बात हो और वह यहाँ आना शुरू हो जाये तो पार्लियामेंट की क्या जरूरत है ? फिर तो स्टेट एजेंसी यह हो जायेगी।

श्री मुस्तियार सिंह मलिक स्पीकर साहब

MR SPEAKER Please sit down. I am not allowing you You are speaking without my permission Shri Madhu Limaye.

(Interruptions)

MR. SPEAKER. I have called the next Member, Shri Madhu Limaye. After that, nothing will go on record.

श्री मधु लिमये अध्यक्ष महोदय, मैं दो मिनट में खत्म करूंगा, लेकिन बीच में मुझे टोके नहीं। इस में सीधा सवाल है कि हरियाणा में कर्नाल के अन्दर जो घटनाएँ हुई क्या उन पर यह बहस हो सकती है ? मैं आप में एक बात कहना चाहता हूँ कि हरियाणा के इन्स्पेक्टर जनरल आफ पुलिस ने वहाँ पर यह बयान दिया है कि अकाली लोग यहाँ लूटपाट करने के लिए आए हैं, वह बाहरी लोग है। तो क्या भारत की नागरिकता एक है या दो है ? भारत की सिटिजेनशिप एक है या दो है ? अगर अकाली बाहर के है, पंजाबी बाहर के है तो क्या यह दो राष्ट्रों के बीच का झगडा नहीं हो जाना ? दो राष्ट्रों के बीच का झगडा यह हो जाता है। अकाली बाहरी लोग है, वह लूटपाट करने के लिए आए है तो यह दो राष्ट्रों के बीच में झगडा और तनाव उत्पन्न करने का मामला बन जाता है और जब दो राष्ट्रों के बीच में तनाव की स्थिति उत्पन्न हो जाती है तो इस मदन को डम के अन्दर जाने का अधिकार है। वहाँ के आई जी पुलिस ने यह बयान दिया है। (व्यवधान)

MR SPEAKER: I am not allowing

SHRI VASANT SATHE (Akola): They make irrelevant statements in the House. Can Inspector General of Police be quoted to make a rule relevant here?

श्री अटल बिहारी वाजपेयी अध्यक्ष महोदय, साम्प्रदायिक दंगे होते हैं, क्या साम्प्रदायिक दंगे पर आप इस सदन में चर्चा का मौका नहीं देते ? साम्प्रदायिक दंगा राज्य का विषय है हरियाणा की सरकार कर्नाल में हिन्दू और सिखों में लड़ाई करवाना चाहती थी। अगर हम लोग सावधानी नहीं बर्तते तो वहाँ हिन्दू और सिखों में संघर्ष हो जाता।

अध्यक्ष महोदय श्री लोग
समझदार हैं तो कोई सरकार नहीं लड़ा
सकती। (इंटरप्लस) .. मैं प्रकेले
याप सब मे कसे निपट सकता हूँ ?

SHRI M. KALYANASUNDARAM: I rise on a point of order. I want to know whether this is the way in which the majority party wants to conduct the House. They are holding the House to ransom.

MR. SPEAKER: They have taken the cue from you all right.

SHRI M. KALYANASUNDARAM: The Chair must protect us.

MR. SPEAKER: Protection for what?

SHRI M. KALYANASUNDARAM: I have received a telephone message from Mr. Indrajit Gupta who had gone to Calcutta. This morning he had a talk with me on the phone. He said that even peaceful assembly in Calcutta and other areas is disturbed by rowdies and CRP is an idle spectator.

MR. SPEAKER: It has very often been stated in the House that the CRP acts under the direction of the State Government. So, why does the hon. Member raise it every time?

SHRI KALYANASUNDARAM: He has asked me to raise it on the floor of the House and to demand a statement from the Home Minister. I would, therefore, request you to request the Home Minister to make a statement before the House adjourns today, that there will be no disturbance or bloodshed in Bengal.

SHRI JYOTIRMOY BOSU: Are you going to call the Home Minister to make a statement or not?

MR. SPEAKER: It is up to the Home Minister. I am not giving any directions. I do not issue directions on

matters which are State subjects. It is up to the hon. Minister. If he likes, he can come forward and make a statement.

SHRI SAMAR MUKHERJEE (Howrah): Under the Constitution, it is a fundamental right to strike....

MR. SPEAKER: He may have fundamental right to strike as he likes, but the action is taken by the State Government concerned. Let him not raise the issue of fundamental rights on anything and everything.

SHRI SAMAR MUKHERJEE: If this is the attitude, then we walk out in protest...

MR. SPEAKER: It is becoming a daily phenomenon.

SHRI M. KALYANASUNDARAM: In view of the failure of the Home Minister to make a statement, I walk out in protest.

MR. SPEAKER: Now, Prof. Madhu Dandavate.

*(Interruptions)***

(Shri Samar Mukherjee, Shri Jyotirmoy Bosu, Shri M. Kalyanasundaram and some other Members then left the House.)

MR. SPEAKER: When I allowed the hon. Member, his observation was recorded, but when I have not allowed him, it has not been recorded. I have already called Prof. Madhu Dandavate. I am not allowing any other Members. They are just disturbing the House.

12.49 hrs.

CALLING ATTENTION TO MATTER
OF URGENT PUBLIC IMPORTANCE

REPORTED MOVE BY INDIA TO BUY 4.5
MILLION TONNES OF WHEAT FROM USA
AT EXORBITANT RATES

PROF. MADHU DANDAVATE (Rajapur): Under rule 193, I call the